

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. - I

Service Tax Appeal No. 21962 of 2015

(Arising out of **Order-in-Appeal** No.VIZ-EXCUS-APP-017-15-16 dated 15.06.2015 passed by
Commissioner of Customs, Central Excise & Service Tax (Appeals), Visakhapatnam)

Akbar Travels of India P Ltd.,

D.No. 48-196, MVR Complex,
RTC Complex, Dwarakanagar,
Visakhapatnam,
Andhra Pradesh – 530 016.

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APPELLANT

VERSUS

**Commissioner of Central Excise
and Service Tax**

Visakhapatnam – I

Central Excise Building,
Port Area,
Visakhapatnam,
Andhra Pradesh – 530 035.

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RESPONDENT

APPEARANCE:

Shri Manoj Chauhan, CA for the Appellant.

Shri K. Sreenivasa Reddy, Authorized Representative for the Respondent.

**CORAM: HON'BLE Mr. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE Mr. ANGAD PRASAD, MEMBER (JUDICIAL)**

FINAL ORDER No. A/30563/2025

Date of Hearing: 02.12.2025

Date of Decision: 02.12.2025

[ORDER PER: ANGAD PRASAD]

Learned CA for the appellant informs that the amount involved and issue in dispute has already been settled through the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and in support of the same he has furnished Form-IV. On perusal of the same it is apparent that the disputed amount has been settled through SVLDRS and discharge certificate in SVLDRS Form IV has also been issued by the Department. Accordingly, the request of the appellant for closure of the appeal is allowed.

2. Learned AR has no objection for disposal of the matter as the disputed amount has been settled by appellant through the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 (SVLDRS).

3. Accordingly, this appeal is disposed off as withdrawn in view of the settlement between the parties under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in open court)

(A.K. JYOTISHI)
MEMBER (TECHNICAL)

(ANGAD PRASAD)
MEMBER (JUDICIAL)